GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION No. 3630

TO BE ANSWERED ON MONDAY, JULY 15, 2019/ASHADHA 24, 1941 (SAKA)

TMP FOR WOMEN EMPLOYEES

3630. SHRI JAYADEV GALLA:

Will the Minister of FINANCE be pleased to state:

- (a) whether National Insurance Company Limited is not complying with Supreme Court guidelines of posting its women employees at the same station as their spouses while applying its Transfer and Mobility Policy (TMP), more particularly, when such women officers are only performing a routine job and not any specialized job, if so, the details thereof:
- (b) whether this TMP is serving its desired objectives, if so, the details there of including the number of cases in which the said compliance has been done; and
- (c) if not, the reasons therefor and the steps taken by National Insurance to comply with the Supreme Court directions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

(a) to (c): National Insurance Company Limited (NICL) has informed that it complies with the guidelines / directives issued by any Hon'ble Court of competent jurisdiction. NICL is a Board governed company and follows its own Transfer and Mobility Policy (TMP). The women employees in Class II, Class III and Class IV cadres are preferably posted at the same station as their spouses or at their home town. Further the company has recently relaxed the TMP for women employees in Class I and reduced the period of stay at a station for them to seek further transfer from 03 years to 02 years.
